

W.P(C)No. 301 OF 2000
ITEM No.2

Court No. 3

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.301/2000

CEHAT & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA AND ORS.

Respondent (s)

(For permission to submit additional document(s) and impleading party and intervention and directions and modification and clarification and taking affidavit on record)

With

W.P(C)No.339/2002

[ASHOK KUMAR PANDEY VS. UNION OF INDIA & ANR.]

W.P. © 344/2002

[INDIAN RADIOLOGICAL & IMAGING ASSN. & ANR. VS. UNION OF INDIA]

(With appln. For directions and impleading party)

Date : 06/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH

HON'BLE MR. JUSTICE ARUN KUMAR

Attorney General for India (NP)

For Petitioner (s) Ms. Indira Jaisingh, Sr. Adv.

In WP 301/00 Ms. Vandana Sudan, Adv.

Mr. S. Santhanam Swaminathan, Adv.

Ms. Asmita Basu, Adv.

Mr. Sanjay Parikh, Adv.

IN WP 339/02 Mr. R. Rahim, Adv.

Mr. Rajiv Mehta, Adv.

In WP 344/02 & for Ms. Indra Sawhney, Adv.

Rrs in WP 301/00 Mr. B.B. Sawhney, Adv.

UNION OF INDIA Mr. Raju Ramachandran, ASG.

Mr. Krishan Mahajan, Adv.

Ms. Sunita Sharma, Adv.

Mr. D.S. Mahra, Adv.

STATES OF

ASSAM Ms. Asha G. Nair, Adv.

Ms. Krishna Sarma, Adv.

Mr. V.K. Siddharthan, Adv. For

M/s Corporate Law Group. Advs.

ANDHRA PRADESH M/s Guntur Prabhakar & Ms. T. Anamika, Advs.

ARUNACHAL PRADESH M/s Anil Srivastava & Jyoti Dutt, Advs.

BIHAR M/s B.B. Singh & Kumar Rajesh Singh, Advs.

UT of CHANDIGARH Ms. Kamini Jaiswal & Ms. Shomila Bakshi, Advs.

CHHATISGARH Mr. Prakash Shrivastava, Adv.

GOA Mr. Bhavanishankar V. Gadnis, Adv.
Ms. Smita Inna & Mr. Shiv Sagar Tiwari, Advs.

GUJARAT Mr. Yashank Adhyaru, Sr. Adv.
Ms. Alka Agrawal, Adv.
Ms. Nirmala Gupta for
M/s IM Nanavati & Associates, Advs.

HARYANA Ms. Kavita Wadia, Adv.
Mr. Neeraj Kumar Jaihn, Adv.

HIMACHAL PRADESH Mr. Naresh K. Sharma, Adv.

JHARKHAND M/s Ashok Mathur & Rajesh Pathak, Advs.

KARNATAKA Mr. Sanjay R. Hegde & Mr. Satya Mitra, Advs.

KERALA M/s K.R. Sasiprabhu, John Mathew, Sushil
Tekriwal & Ms. K. Sangeeta, Advs.

MAHARASHTRA M/s U.U. Lalit, S.S. Shinde &
V.N. Raghupathy, Advs.

MADHYA PRADESH M/s Sakesh Kumar & Satish K. Agnihotri, Advs.

MANIPUR Mr. KH. Nobin Singh, Adv.

MEGHALAYA Mr. Ranjan Mukherjee, Adv.

MIZORAM Ms. Hemantika Wahi, Adv.

NAGALAND Ms. V.K. Khanna & Mr. S.K. Shandilya, Advs.

NCT of DELHI Mr. R.K. Rathore, Adv.
Ms. Sunita Sharma, Adv.
Mr. D.S. Mahra, Adv.

ORISSA M/s J.R. Das, G. Biswal & S. Mishra, Advs.

PUNJAB Mr. R.K. Rathore, Addl. Adv. Genl.
Mr. R.S. Suri, Adv.

PONDICHERRY Mr. V.G. Pragasam, Adv.

RAJASTHAN Mr. Ranji Thomas, Adv.
Ms. Bharati Upadhyay, Adv.
Mr. D.K. Thakur & Mr. Javed Mahmud Rao for
Mr. V.N. Raghupathy, Advs.

SIKKIM Mr. A. Mariarputham, Adv.
Ms. Aruna Mathur, Adv. For

M/s Arputham, Aruna & Co., Advs.

TAMIL NADU Ms. Revathy Raghavan, Adv.

TRIPURA Mr. Gopal Singh & Ms. Vimla Sinha, Advs.

UTTAR PRADESH M/s R.C. Verma, Mukesh Verma & Manish
Shanker, Advs.

UTTARANCHAL Ms. Rachna Srivastava & Mr. Rohit Singh, Advs.

WEST BENGAL M/s Tara Chandra Sharma, Rajeev Sharma, Ajay
Sharma & Ms. Neelam Sharma, Advs.

UTS OF ANDAMAN, Mr. R.K. Rathore, Adv.
LAKSHADWEEP, DADRA Ms. Sunita Sharma, Adv.
& NAGAR HAVELI, DAMAN Mr. Krishan Mahajan, Adv.
& DIU Mr. D.S. Mahra, Adv.

Mr. Jasbir S. Malik, Adv. For
Mr. S.K. Sabharwal, Adv.

Ms. Manjula Gupta, Adv.

Mr. J.P. Dhanda, Adv. (NP)

Mr. V. Ramasubramanian, Adv.

Mr. Radha Shyam Jena, Adv.

Mr. K.M.K. Nair, Adv.

Mr. Rajeev Sharma, Adv.

M/s. T.T.K.-Deepak & Co., Advs. (NP)

Mr. Dinesh Kumar Garg, Adv.

Mr. Arvind Kumar Tewari, Adv.

Mr. A.S. Pundir, Adv.

Mr. P.N. Ramalingam, Adv.

For Respondent/
Intervenor Ms. Sumita Mukherjee, Adv.

Mr. G.S. Chatterjee, Adv.

Mr. Bhargava V. Desai, Adv.

Mr. Jay Savla & Ms. Reena Bagga, Advs.
For Rrs in
WP 344/02

Mr. D.S. Mahra, Adv.

Mr. Sanjay Parikh, Adv.

Mr. Ashok K. Mahajan, Adv.

Mr. Chander Shekhar Ashri, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that some of the States have not complied with all the directions issued by this Court. Learned counsel for the respondent-States seek three weeks time for verifying whether the directions issued by this Court have been complied with or not and to tender necessary affidavit.

KALYANI
COURT MASTER

(VIJAY AGGARWAL)